Title: Need to implement the decision to take over the township and water treatment plant of HFCL by the Asansol Durgapur Development Authorities (ADDA) without causing any financial burden to the ex-employees of HFCL -Laid.

SHRI SUNIL KHAN (DURGAPUR): On 31.12.2002, it was decided in a Joint meeting of respective authorities that Asansol Durgapur Development Authorities would submit an expression of interest to Department of Fertilizer, Government of India to purchase entire township and water treatment plant of H.F.C.L. But thereafter, no decision could be achieved as there was difference of opinion on the value of township and water treatment plant. On 3<sup>rd</sup> August, 2004, it was decided that ADDA will pay Rupees 13.73 crores to Department of Fertilizers for the entire property. But in the month of January, 2005, it has been made known that 400 quarters would be handed over to Ministry of Home, which was not a part of negotiation in any stage. Since December, 2003, the ex-employees of HFCL were forced to deposit Security Deposit ranging from Rs.2 to 8.5 lakhs and requisite charges for the rental lease upto 30<sup>th</sup> November, 2004. Now the ex-employees have been asked to deposit further advance on account of rental, electric and civil amenities for the period of 1.12.2004 to 30.10.2005.

I request the Government to follow the decision taken on 3<sup>rd</sup> August, 2004 in toto without imposing any further financial burden on the ex-employees of HFCL.